

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1572

ANSWERED ON:06.03.2013

EXCESS SPECTRUM

Das Shri Khagen;Nagpal Shri Devendra ;Nimmala Shri Kristappa;Rathod Shri Ramesh;Singh Shri Sushil Kumar

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has finalised and implemented the decision on charges for excess spectrum beyond contractual limit;
- (b) if so, the complete details thereof;
- (c) the names of companies who have been in possession of excess spectrum, company-wise;
- (d) the detail of excess spectrum charges recovered or likely to be recovered from the companies holding excess spectrum, company-wise; and
- (e) the steps taken by the Government to recover the charges for excess spectrum and the action taken against the operators for not paying the charges?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) & (b) Yes, Madam. Necessary order has been issued on 28.12.2012. A copy of the order is enclosed at Annexure.

(c) & (d) The demand on account of onetime spectrum charges have been raised against the licensees in respect of GSM spectrum. The company wise details of demand on account of onetime spectrum charges is as under:

Sl. No.	Name of Licensee	Amount in crores
1.	M/s. BSNL	6911.86
2.	M/s. MTNL	3205.71
3.	M/s. Bharti Airtel Ltd.	5201.24
4.	M/s. Air Cell Ltd.	1351.51
5.	M/s. BPL Loop Mobile Ltd.	606.72
6.	M/s. Dishnet	14.25
7.	M/s. IDEA Cellular Ltd.	1882.00
8.	M/s. RTL	173.47
9.	M/s. Spice Communications	231.50
10.	M/s. Vodafone Ltd.	3599.40
	Total	23177.66

(e) The matter is subjudice.